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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.264/2001 in OA No.924/2000

New Delhi, this 16th day of August, 2001

Hon'ble Shri Kuldip Singh, Member(J)
Hon'ble Shri M.P.Singh, Member(A)

1. Ashish Mohan, Assistant
M/Finance, Deptt. of Revenue
Room No.275, North Block, New Delhi
2. K.R. Rajan, Assistant
A-12, DGS&D, Jeevan Tara Building
Parliament Street, New Delhi .. Applicants

(Shri V. P. Uppal, Advocate)

versus

Union of India, through

1. Secretary
Dept. of Personnel & Training
North Block, New Delhi
2. Secretary
Union Public Service Commission
Dholpur House
Shahjahan Road, New Delhi .. Respondents

ORDER(in circulation)
By Shri M.P. Singh

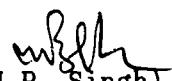
This RA is filed on behalf of the applicants for review of order dated 14.5.2001 by which OA No.924/2000 was dismissed being devoid of merit and for the detailed reasons discussed therein. The RA has been filed on 29.6.2001 i.e. beyond the stipulated period of 30 days from the date of the judgement but no application for condonation of delay is filed and on this ground alone the RA is liable to be dismissed.

2. We find that the review applicants have not come with any fresh valid grounds that would warrant review of the judgement under Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC,



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except repeating what have been averred in the OA which have already been taken care of by us before passing the order dated 14.5.2001. We also do not find any error on the face of the record as claimed by the review applicants. In the result the RA is rejected. No costs.


(M.P. Singh)
Member(A)


(Kuldip Singh)
Member(J)

/gtv/